

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 30th day of April, 2001.

Original Application No. 983 of 95.

C O R A M :- Hon'ble Mr. S.K.I. Naqvi, J.M.

Hon'ble Mr. S. Biswas, A.M.

Amar Nath S/o Sri Mohan Lal

Working as Electric Shunter under C.T.F.O (RSO),

Northern Railway, Kanpur. R/o Railway Quarter No.

589-D, Northern Railway Colony, Govind Nagar, Kanpur.

.....Applicant.

Counsel for the applicant :- Sri Anand Kumar

Sri C.P. Gupta

V E R S U S

1. Union of India through the General Manager

Northern Railway, Baroda House, New Delhi.

2. The Divisional Railway Manager,

Northern Railway, Allahabad.

3. The Divisional Personnel Officer,

Northern Railway, Allahabad.

4. The Senior Divisional Electrical Engineer,

(RSO), Northern Railway, Allahabad.

.....Respondents

Counsel for the respondents :- Sri A.V. Srivastava

See

O R D E R (Oral)

(By Hon'ble Mr. S.K.I. Naqvi, J.M.)

The applicant has come up seeking relief to the effect that the respondents be directed to promote him as Goods Driver in the grade of Rs. 1350-2200/- (RPS) w.e.f 17.01.92 alongwith consequential benefits including arrears of pay and also to fix the pay of the applicant according to the established procedure as prescribed by 4th Pay Commission report as well as Railway Board's directions with all consequential benefits. The applicant has also sought relief to upgrade his salary from the date, the juniors to him, have been given the benefits of upgradation.

2. The main grievance of the applicant is that inspite of his repeated detailed representations seeking departmental redressal right from 1992, the respondents have paid no heed and therefore, learned counsel for applicant requests for tight worded time bound direction to the respondents to decide his matter to pull out the applicant, who is suffering under gross injustice.

3. Sri A.V. Srivastava, learned counsel for the respondents has opposed this prayer with the mention that the ^{whole} ^{which} matter is being pressed and has been ^{dealt} incorporated in the C.A, therefore, there remains no ^{Scope} ~~scope~~ for fresh order.

4. From the facts and circumstances we find that the officers in the respondents establishment are not ^{interested} ~~interested~~ to decide the claim of the applicant and therefore, it is provided that in case the applicant

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moves ^a the fresh consolidated detailed representation within four weeks, the same be decided within four months thereafter and in case the grievances of the applicant are not redressed, the detailed speaking reasoned order be passed on the representation of the applicant. Need not to mention that if any fresh cause of action arises, the applicant can again knock here. The O.A is disposed of accordingly.

Shah
5. There will be no order as to costs.

S. Bisw
Member- A.

S. Senay
Member- J.

/Anand/